

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00778/2018

Jabalpur, this Thursday, the 13th day of September, 2018

**HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Smt. Parvati Bai, aged about 40 years, W/o Late Vishan Lal,
Resident of Indira Gandhi Ward, Beena, District Sagar (M.P.)
470113. **-Applicant**

(By Advocate – Shri Manoj Sanghi)

V e r s u s

1. Union of India through its Secretary, Ministry of Railway,
Rafi Marg, New Delhi 110001.
2. The Divisional Manager (Personal), Western Central
Railway, Bhopal 462010.
3. Smt. Amar @ Anjali, aged about 25 years, W/o Shri Rahul,
D/o Vishan Lal Kushwaha, R/o Chhoti Bajariya, Bheem Ward,
Bina, Distt. Sagar (M.P.) 470113 **-Respondents**

(By Advocate – Shri A.S. Raizada)

O R D E R (O R A L)

By Navin Tandon, AM.

The applicant is aggrieved by the fact that she is not being released her share of family pension of the deceased employee without any justification.

2. Learned counsel for the applicant submits that the applicant has filed a representation dated 08.09.2017 (Annexure

A-5), which has still not been decided by the respondent department. He further submits that applicant would be satisfied if the respondents may be directed to consider and decide the applicant's representation dated 08.09.2017 in a time-bound manner.

3. Learned counsel for the respondents appearing on advance copy of the O.A has no objection to it.

4. In view of the above, without going into the merits of the case, we dispose of this Original Application with a direction to the competent authority of the respondents to consider and decide the applicant's representation dated 08.09.2017 by passing a speaking order, within a period of 60 days from the date of receipt of a certified copy of this order.

**(Ramesh Singh Thakur)
Judicial Member**

am/-

**(Navin Tandon)
Administrative Member**